

FIR No.568/2021
u/s 25 Arms Act
PS Punjabi Bagh
S/v Akshay @ Dandi

24.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Ld. Counsel for the applicant / accused Akshay @ Dandi.

An application for grant of bail is moved on behalf of accused / applicant Akshay @ Dandi.

It is submitted by ld. Counsel for the applicant / accused that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that alleged recovery has already been effected and investigation is complete and accused / applicant is no more required for any interrogation. It is also submitted that accused is in JC since 21.06.2021. It is further submitted that accused is the only earning member in his family. It is further submitted that accused is ready to abide by the terms of the bail. Ld. Counsel has also relied upon the judgments titled as Sanjay Chandra versus CBI (2012) I SCC 40 and State of Rajasthan versus Balchand @ Bala 1977.

Heard. Perused the reply filed on behalf of IO.

Bail application is opposed by Ld. APP for the State stating that accused is a habitual offender and previously involved in many cases and if enlarged on bail may commit the offence again.

Considering the abovesaid submissions and the fact that accused is previously involved in many cases and the present case is at a nascent stage, I am of the considered opinion that accused may not be granted bail. Accordingly, the bail application of accused Akshay @ Dandi is hereby disposed of as dismissed.

Copy of this order be given *dasti* to ld. Counsel for applicant.

(Manish Jain)
MM-01(West)/THC:Delhi
24.06.2021

FIR No. 548/2020
u/s 188/392/411/34 IPC
PS Punjabi Bagh
S/v Ravi Kant

24.06.2021

Matter taken up through VC.

Present: Sh. Vishnu Kumar, Id. Counsel for the accused / applicant Ravi Kant.

An application for releasing the accused / applicant Ravi Kant on personal bond has been moved.

Heard. Perused.

Let financial status and address verification report of accused be called through IO for 25.06.2021.

(Manish Jain)
MM-01(West)/THC:Delhi
24.06.2021

FIR No.231/2021
u/s 25 Arms Act
PS Punjabi Bagh
S/v Jitender Yadav @ Patta

24.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Id. Remand Advocate for accused / applicant
Jitender Yadav @ Patta.

An application for releasing the accused / applicant Jitender
Yadav @ Patta on personal bond has been moved.

Heard. Perused the record.

As per record, accused has already been released vide order
dated 09.06.2021.

At this stage, it is submitted by Id. Counsel that he does not press
the present application and wishes to withdraw the same.

In view of submissions made, the present application is hereby
disposed of as dismissed as withdrawn.

Copy of order be sent to Id. Counsel through electronic mode.

(Manish Jain)
MM-01 /(West)/THC:Delhi: 24.06.2021

FIR No.149/2021
u/s 379/411 IPC
PS Punjabi Bagh
S/v Vishal @ Akash @ Shanu

24.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Id. Remand Advocate for accused / applicant
Vishal @ Akash @ Shanu.

An application for releasing the accused / applicant Vishal @
Akash @ Shanu on personal bond has been moved.

Heard. Perused the record.

As per record, bail bond has already been furnished on behalf of
accused which was accepted on 25.05.2021.

At this stage, it is submitted by Id. Counsel that he does not press
the present application and wishes to withdraw the same.

In view of submissions made, the present application is hereby
disposed of as dismissed as withdrawn.

Copy of order be sent to Id. Counsel through electronic mode.

(Manish Jain)
MM-01 /(West)/THC:Delhi
24.06.2021

Ravinder Kumar vs. Maheshwar Sharma etc.
Case No.
PS Punjabi Bagh

24.06.2021

Matter taken up through VC.

Fresh complaint case received through email.

It be checked and registered as per rules.

Present: Ld. Counsel for the complainant.

At request, put up for consideration on 29.06.2021.

(Manish Jain)
MM-01(West)/THC:Delhi
24.06.2021